

SCHEDULE I**FORM A****PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF WHITE OWL BREWERY PRIVATE LIMITED

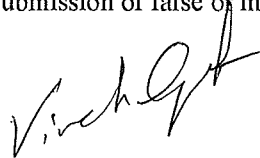
1	NAME OF CORPORATE PERSON	White Owl Brewery Private Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON	25/07/2011
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Maharashtra
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U55204MH2011PTC220119
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Shop no. 01, Ronak Apartment, Sai Krupa complex, Kashigaon, Mira Road East, Thane Thane 401107, Maharashtra
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	8 th July 2022
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Vivek Gupta Registered Address: Tower 7 Flat 1805, Urbana, 783 Anandapur Main Road Kolkata 700107, Anandapur Main Road, Ruby Hospital, Kolkata – 700107, West Bengal Email – gupta.vivekaca@gmail.com +91 98318 08041 IBBI/IPA-001/IP-P-02370/2021-2022/13590
8	LAST DATE FOR SUBMISSION OF CLAIMS	7 th August 2022

Notice is hereby given that White Owl Brewery Private Limited has commenced voluntary liquidation on 8th July 2022.

The stakeholders of White Owl Brewery Private Limited are hereby called upon to submit a proof of their claims, on or before 7th August 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Vivek Gupta
Insolvency Resolution Professional
IBBI Regd. No. IBBI/IPA-001/IP-P-02370/2021-2022/13590

Vivek Gupta (Liquidator)

IBBI/IPA-001/IP-P-02370/2021-2022/13590

Date: 12/07/2022

Place: Kolkata, West Bengal

केनरा बैंक Canara Bank
सिस्टिमेटेड सिंडिकेट
ARM - II BRANCH, MUMBAI: 3rd Floor, Canara Bank Building, Adi Marzban Street, Mumbai-400 001. Tel. No.: (022) 2265 1128 / 29 Email: cb6289@canarabank.com

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of **Canara Bank**, will be sold on "As is where is", "As is what is" basis on 29.07.2022 for recovery of ₹ 2,37,90,21,091.70 (as on 30.06.2021 plus further interest and charges) being dues to Consortium Lenders from **M/S. DELTA IRON & STEEL COMPANY PVT. LTD.**, Office No. 205, 2nd floor, Windfall Tower, Sahar Plaza Complex, Andheri Kurla Road, J. B. Nagar, Andheri (East), Mumbai-400 059, represented by its Directors **Mr. Akshay Rajendra Jain and Mr. Dhanesh Jayantilal Mehta** :

Sr. No.	Description of the Property	Reserve Price (in ₹)	Earnest Money Deposit (in ₹)
1	Open Plot measuring 4000 sq. mtrs. at Gut No. 357, Hissa No. 69, Vaghajai Nagar, Village Mouje Kharabwadi, Taluka Khed, Chakan Dist. Pune in the name of M/s. Hyper Plasma Fabricators Pvt. Ltd. (Vacant Land)	₹ 3,60,00,000/-	₹ 36,00,000/-
2	Open Plot measuring 1150 sq. mtrs. at Gut No. 357, Hissa No. 69, Vaghajai Nagar, Village Mouje Kharabwadi, Taluka Khed, Chakan, Dist. Pune in the name of M/s. Hyper Plasma Fabricators Pvt. Ltd. (Vacant Land)	₹ 88,00,000/-	₹ 8,80,000/-
3	Land in Survey Nos. 278/1-B Area 56220 M2 & 278/4 Area 2400 M2, known as "Borchem Carliachem Mola" at Curtumori Vill. Salcate, Tal. & Sub-Dist. of Salcate, Dist. of South Goa in name of M/s. Chondor Engineering & Trading Co. (P) Ltd., (Symbolic Possession)	₹ 23,74,00,000/-	₹ 2,37,40,000/-
4	Flat No. 402, 4 th floor B' Wing, Ansal Heights, Dr. G. M. Bhosale Road, Opp. Old Market, Wari Naka, Mumbai-400 018 owned by Mrs Rajshree A. Jain adm. 1203 sq. ft. i.e. 111.75 sq. mtr. carpet area including the area of the balconies. (Symbolic Possession)	₹ 5,63,00,000/-	₹ 56,30,000/-
5	Flat 1302 on 13 th floor, Andheri Monisha CHS. Ltd., S. V. Road, Nr. Shoppers Stop, Andheri (W), Mumbai-400 058 in the name of Mr. Dhanesh Jayantilal Mehta & Mr. Akshay Rajendra Jain adm. 1435 sq. ft. super built up and 835 sq. ft. carpet area. (Physical Possession)	₹ 2,52,00,000/-	₹ 25,20,000/-

The Earnest Money Deposit shall be deposited on or before 28.07.2022 upto 05.00 p.m. Details of EMD and other documents to be submitted to service provider on or before 28.07.2022 upto 5.00 p.m. Date up to which documents can be deposited with Bank is 28.07.2022 upto 5.00 p.m.

Date of inspection of properties are as under with prior appointment with Authorized Officer :
[1] For Sr. No. 1 & 2 - 25.07.2022 [2] For Sr. No. 3 to 5 - 26.07.2022
For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Paritosh Kumar, Chief Manager, Canara Bank, ARM II Branch, Mumbai (Ph. No.: (022) 2265 1128 / 29 / Mob. No. 8826328297) or Mr. Smrit Jaiswal, Manager, (Mob No.: 7223002272) e-mail id: cb6289@canarabank.com during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udyog Vihar, Phase-2, Gurgaon, Haryana. Pin-122015, Mr. Hareesh Gowda Mob. No. 9594597555 (Contact No. +911244302020 / 21 / 22 / 23 / 24, support@bankeauctions.com; hareesh.gowda@c1india.com.

Date : 11.07.2022
Place : Mumbai
Authorized Officer
Canara Bank, ARM-II BRANCH

Vaibhav Global Limited
Regd. Off: K-68, Fateh Tiba, Adarsh Nagar, Jaipur-302004
Phone: 91-141-2601020; Fax: 91-141-2605777; CIN: L36911RJ1989PLC004945
Email: investor_relations@vaibhavglobal.com; Website: www.vaibhavglobal.com

Notice of 33rd Annual General Meeting (AGM)

Notice is hereby given that the 33rd Annual General Meeting (AGM) of the Members of VAIBHAV GLOBAL LIMITED will be held on Tuesday, 2 August 2022 at 9.00 A.M. (IST) through Video Conferencing ("VC") facility or Other Audio Visual Means ("OAVM") in compliance with General Circular numbers 14/2020, 17/2020, 20/2020, 02/2021 and 02/2022 dated 8 April 2020, 13 April 2020, 5 May 2020, 13 January 2021 and 5 May 2022 respectively, issued by the Ministry of Corporate Affairs ("MCA") and Circular numbers SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12 May 2020, SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15 January 2021 and SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13 May 2022 issued by the Securities and Exchange Board of India (SEBI) (hereinafter collectively referred to as "Circulars") to transact the business as set out in the Notice of AGM.

In compliance with the above circulars, the Company has completed the electronic dispatch of the Notice of 33rd Annual General Meeting and Integrated Annual Report for the Financial Year 2021-22 on Monday, 11th July, 2022 to the members of the company, whose email addresses are registered with the Company/Depository Participant(s)/ Registrar & Share Transfer Agent (RTA). The same is also available at the website of the Company i.e. www.vaibhavglobal.com; and on the website of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of the company's RTA i.e. KfintechTechnologies Limited (Kfintech) at www.evoting.kfintech.com

Pursuant to the provisions of section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time and the provision of regulation 44 of the listing regulation, the members are provided with the facility to cast their vote electronically, through the remote e-voting services provided by Kfintech on all resolutions set forth in the notice of 33rd AGM. The Board of Directors has appointed Mr. B.K Sharma of B K Sharma and Associates, Practicing Company Secretary as Scrutinizer for the voting in fair and transparent manner. The members are hereby requested to note that:

- The members can join and participate in the AGM through VC/OAVM facility only.
- The remote e-voting portal/facilities shall remain open from Friday, 29 July 2022 at 10.00 A.M. to Monday, 1 August 2022 at 5.00 P.M. The remote e-voting shall not be allowed beyond prescribed date and time mentioned above.
- A Person, whose name is recorded in the register of members/ beneficial owners maintained by the depositories/RTA as on cut-off date i.e. Tuesday, 26th July, 2022 shall be entitled to avail the facility of remote e-voting and voting during AGM.
- Any person who become the member of the Company after dispatch of the Notice of the meeting and holding shares as on the cut-off date i.e. Tuesday, 26th July, 2022 may obtain the user ID and password by sending request to evoting@kfintech.com. The detailed procedure for obtaining User id and password is also provided in the notice of AGM.
- The members who have cast their vote by remote e-voting may attend the AGM through VC/OAVM but shall not be entitled to cast their vote again. The member who are entitled to vote but have not exercised their right to vote through remote e-voting, may vote during AGM.
- In case any queries/ grievances pertaining to remote e-voting and voting at AGM may contact Mrs. C. Sobha Anand, DGM, KfintechTechnologies Limited, Selenium Building, Tower-B, Plot No 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032, Toll free No. 1800-349-4001; Email: evoting@kfintech.com

For Vaibhav Global Limited
Sd/-
Sushil Sharma
Company Secretary
FCS: 6535

Place: Jaipur
Date: 11th July, 2022

L&T Finance Limited
Registered Office: 15th Floor, PS Srijan Tech Park Plot No. 52, Block DN, Sector V, Salt Lake City Kolkata 700 091, District 24-Parganas North.
CIN No.: U65910WB1993FLC060810
Branch office: Karjat

L&T Financial Services

Whereas the undersigned being the authorized officer of L&T Finance Limited (Erstwhile, L&T Housing Finance Ltd has been Merged with L&T Finance Ltd under the Scheme of Amalgamation by way of merger by absorption approved by the NCLT Mumbai as well as NCLT Kolkata, L&T Housing Finance Limited has merged with L&T Finance Limited ("LTF") w.e.f. 12th April, 2021) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/ Co-borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s Co-borrower/s & Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)	
MUMHL18000547	1. Sunita Ashok Desai 2. Ashok Atmaram Desai	All the piece and parcel of the property Address : Flat No. 102, First Floor, Building No. 9, Block No, NE - 24, Vijay Estate, Vakas, Tal. Karjat, District Raigad.	24-05-2019	Rs. 1355499.84/- As On 03-05-2019	07-07-2022 Physical Possession
MUMHL17001255	1. Vandana Rahul Kori 2. Rahul Ramjiwan Kori	All the piece and parcel of the property Address : Flat No. 202, Second Floor, Building No. 9, Block No, NE - 24, Vijay Estate, Vakas, Tal. Karjat, District Raigad.	03-05-2018	Rs. 1377041.59/- As On 20-04-2022	07-07-2022 Physical Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 12.07.2022
Place: Karjat
Authorized Officer
For L&T FINANCE LIMITED

ZENITH FIBRES LTD
CIN: L40100MH1989PC054580
Regd. Off: 205, Marol Bhavan, M.V. Road, J.B. Nagar Post, Andheri East, Mumbai 400059. Tel: 022-2859428
E-mail: mumbai@zenithfibres.com; URL: www.zenithfibres.com

NOTICE

In terms of requirement of section 125(6) of the Companies Act 2013 read with for transfer of equity shares of the Company to IEPF (Accounting, Audit, Transfer and Refunds) Rules 2016, the Company is required to transfer the shares in respect of which the dividend remains unpaid or unclaimed for a period of seven consecutive years to the IEPF Account established by the Central Government.

A list of such shareholders, who have not encashed their dividends for seven consecutive years and whose shares are therefore liable for transfer to the IEPF Account, is placed on the website of the Company.

The company has sent individual communication to the concerned shareholders on 09th July, 2022 whose shares are liable to be transferred to IEPF Account for taking appropriate action and submitting requisite documents to claim the shares and unclaimed dividend amount(s) before its credit to IEPF Account. Shareholders are requested to forward the requisite documents to Registrar and Share Transfer Agent, to claim the shares and unclaimed dividend amount(s).

Notice is hereby given that in absence of receipt of a valid claim by the shareholders, the company would be transferring the said shares to IEPF Account without notifying further advance notice in accordance with the requirement of said rules.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules. Please note upon such transfer, shareholders can claim the transferred shares along with dividends from IEPF, for which details are available at www.iepf.gov.in

For any information/clarification on this matter, you may write to the company at baroda@zenithfibres.com or contact the Company's Registrar and share transfer agent Universal Capital Securities Private Limited.

Place : Vadodara
Date : 11/7/2022
For ZENITH FIBRES LIMITED (Siddhi Shah)
Company Secretary

DELPHI
DELPHI WORLD MONEY LIMITED
(Erstwhile EbixCash World Money India Limited)
CIN: L65990MH1985PLC037697
Regd. Office: 8th Floor, Manek Plaza, Kalina CST Road, Vidya Nagri Marg, Kalina, Santacruz (East), Mumbai 400 098.
Tel: +91-22-62881500, Email: corp.relations@ebixcash.com, Website: www.indiaforexonline.com

NOTICE-(For attention of the Equity Shareholders of the Company)
Mandatory transfer of Equity Shares to Investor Education and Protection Fund Authority ("IEPF Authority")

Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Final Dividend declared for the financial year 2014-15, which remained unclaimed for a period of seven years will be credited to the IEPF. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, individual notices are being sent to all the concerned shareholders whose shares are liable to be transferred to IEPF as per the aforesaid Rules, the full details of such shareholders is made available on the Company's Website: www.indiaforexonline.com

FOR DELPHI WORLD MONEY LIMITED (Erstwhile EbixCash World Money India Limited BEFORE THAT WEIZMANN FOREX LIMITED)

SD/-
SHIVAM AGGARWAL
COMPANY SECRETARY & COMPLIANCE OFFICER

DELPHI
DELPHI WORLD MONEY LIMITED
(Erstwhile EbixCash World Money India Limited)
CIN: L65990MH1985PLC037697
Regd. Office: 8th Floor, Manek Plaza, Kalina CST Road, Vidya Nagri Marg, Kalina, Santacruz (East), Mumbai 400 098.
Tel: +91-22-62881500, Email: corp.relations@ebixcash.com, Website: www.indiaforexonline.com

NOTICE-(For attention of the Equity Shareholders of the Company)
Mandatory transfer of Equity Shares to Investor Education and Protection Fund Authority ("IEPF Authority")

Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Final Dividend declared for the financial year 2014-15, which remained unclaimed for a period of seven years will be credited to the IEPF. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, individual notices are being sent to all the concerned shareholders whose shares are liable to be transferred to IEPF as per the aforesaid Rules, the full details of such shareholders is made available on the Company's Website: www.indiaforexonline.com

FOR DELPHI WORLD MONEY LIMITED (Erstwhile EbixCash World Money India Limited BEFORE THAT WEIZMANN FOREX LIMITED)

SD/-
SHIVAM AGGARWAL
COMPANY SECRETARY & COMPLIANCE OFFICER

In this connection, please note the following:
1) In case you hold shares in physical form: Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled.
2) In case you hold shares in electronic form: Your demat account will be debited for the shares liable for transfer to the IEPF.

In the event valid claim is not received on or before 19th October 2022, the Company will proceed to transfer the liable dividend and Equity shares in favor of IEPF authority without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed Form IEPF-5 online and sending the physical copy of the requisite documents enumerated in the Form IEPF-5, to the Nodal Officer of the Company.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, Bigshare Services Private Limited; Unit Delphi World Money Limited (Erstwhile EbixCash World Money India Limited before that Weizmann Forex Limited), Office No 56-2, 6th floor Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai 400093, India. Tel: 022-62638200 Fax: 022-62638299 Email: investor@bigshareonline.com

FOR DELPHI WORLD MONEY LIMITED (Erstwhile EbixCash World Money India Limited BEFORE THAT WEIZMANN FOREX LIMITED)

SD/-
SHIVAM AGGARWAL
COMPANY SECRETARY & COMPLIANCE OFFICER

Sale Notice
GOURMET RENAISSANCE PRIVATE LIMITED (In Liquidation)
Registered office: No 1307, Dalamal Towers, A Wing, Free Press Journal Marg, Nanaman Point, Mumbai 400021 Maharashtra

E-Auction UNDER INSOLVANCY & BANKRUPTCY CODE, 2016

E-auction sale notice for Sale of Corporate Debtor GOURMET RENAISSANCE PRIVATE LIMITED (in liquidation) as going concern under Regulation 32(e) of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 read with Regulation 33(1) of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016. Notice is hereby given to the public in general that the below described corporate debtor i.e., Gourmet Renaissance Private Limited will be sold as a going concern on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" AND "NO RECOURSE BASIS" on the date as mentioned in the table here in below under Liquidation. The reserve price and the earnest money deposit will be as mentioned in the table below. The sale will be done by the undersigned through e-auction platform provided at the Web Portal https://eauctions.co.in. The general public is invited to bid either personally or by duly authorized agent.

Description	Time of Auction	Reserve Price (INR)	EMD Amount & Documents Submission Deadline	Bid Incremental Value
Sale of Gourmet Renaissance Private Limited as per Regulation 32 (e) of the Insolvency & Bankruptcy Code of India (Liquidation Process) Regulations, 2016 as a going concern	27th July, 2022	Rs. 20.63 crore	Rs. 10 Lakhs 26th July, 2022	Rs. 5 Lakhs or multiple thereof

Last date of EMD Deposit : 26/07/2022 Date of E-Auction : 27/07/2022
Timing of E-Auction : 11:00 AM to 1:00 PM (With unlimited extension of 5 minutes each)
The sale shall be subject to the Terms and Conditions prescribed in the E-Auction Process Document and to the following conditions:
1. It shall be the responsibility of the bidders to inspect and satisfy themselves about every aspect of the corporate debtor before submitting the bid. The inspection of the corporate debtor including its assets put on auction will be permitted to interested bidders at sites from the date of publication to the last date of submitting documents & EMD. The Liquidator shall not be responsible for any change, lien, encumbrances, or any other dues to the Government or anyone else in respect of the assets e-auctioned. The intending bidder is advised to make their own independent inquiries regarding the encumbrances on the property.
2. The interested bidders shall deposit the EMD by way of Demand Draft favoring "Gourmet Renaissance Private Limited (In Liquidation)" or through bank transfer by the last date as mentioned in the above noted table, to the following account - Gourmet Renaissance Private Limited (In Liquidation). The Naskh Merchants' Co-operative Bank Account No. 03210010000009, IFSC Code NMCB0000033.
3. The bidders are requested to visit "https://eauctions.co.in" for detailed terms and conditions for e-auction process before submitting their bids and taking part in the a-auction sale proceedings.

Sd/-
Vaishali Arun Patrikar, Liquidator
M/s Gourmet Renaissance Private Limited (In Liquidation)
IBBI Reg. No: IBBI/PA-002/P-NO0812/2019-2020/12566
A-2, Shantidoot Society, Parvati Darshan, Pune 411009, Mobile No. 9370935454
Place: Pune
Date: 27/07/2022
E-Mail of the Liquidator as registered with IBBI: vapatrikar@gmail.com
Email to be used for correspondence: gourmet.liq@gmail.com

ASSAM POWER DISTRIBUTION COMPANY LIMITED
A fully customer centric company

NOTICE INVITING TENDER

The Chief General Manager (PP&D), APDCL, Bijullee Bhawan, 6th Floor, Paltan Bazar, Guwahati-781001 invites E-tenders with validity up to 180 days from the last date of bid submission from the eligible bidders for Selection of System Integrator (ERPS) for Supply, Installation, Commissioning, Implementation and Support for up-gradation of SAP Enterprise Resource Planning (ERP) System.

Sr No.	Reference NIT	Name of Work
1	APDCL/No-ERP/IRDS/ERP/2022-23/01 dated 12/07/2022	Selection of System Integrator for Supply, Installation, Commissioning, Implementation and Support for Upgradation of SAP-Enterprise Resource Planning (ERP) System

The detailed RFB document along with other relevant information will be available for download in www.assamtenders.gov.in and www.apdcl.org w.e.f. 15-07-2022.

Sd/- Chief General Manager (PP&D), APDCL, Bijullee Bhawan, 6th floor, Guwahati-781001

Please pay your energy bill on time and help us to serve you better !!

TATA
TATA STEEL LIMITED
Registered Office: Bombay House, 24, Homi Mody Street, Fort, Mumbai - 400 001, India
Tel.: +91 22 6665 8282
Email: cosec@tatasteel.com Website: www.tatasteel.com
CIN: L27100MH1907PLC000260

NOTICE

NOTICE IS HEREBY GIVEN pursuant to Regulation 42 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company has fixed Friday, July 29, 2022 as the "Record date", to ascertain the name of shareholders entitled for Sub-division of every 1 (One) fully paid-up Ordinary (equity) Share and every 1 (One) partly paid-up Ordinary (equity) Share of the Company having face value of ₹10/- (Rupees Ten) each, into 10 (Ten) fully paid-up Ordinary (equity) Shares and 10 (Ten) partly paid-up Ordinary (equity) Shares, respectively, having face value of ₹1/- (Rupee one).

Tata Steel Limited
Sd/-
Parvatheesam Kanchinadham
Company Secretary &
Chief Legal Officer (Corporate & Compliance)

July 11, 2022
Mumbai

TATA STEEL

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF WHITE OWL BREWERY PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	White Owl Brewery Private Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON	25/07/2011
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Maharashtra
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U55204MH2011PTC220119
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Shop no. 01, Ronak Apartment, Sai Krupa complex, Kashigao, Mira Road East, Thane Thane 401107, Maharashtra
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	8th July 2022
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Vivek Gupta Registered Address: Tower 7 Flat 1805, Urbania, 753 Anandapur Main Road Kolkata 700107, Anandapur Main Road, Ruby Hospital, Kolkata - 700107, West Bengal Email - gupta.vivekca@gmail.com +91 98318 08041 IBBI/PA-001/PA-P-02370/2021-2022/13590
8	LAST DATE FOR SUBMISSION OF CLAIMS	7th August 2022

Notice is hereby given that White Owl Brewery Private Limited has commenced voluntary liquidation on 08th July 2022.

The stakeholders of White Owl Brewery Private Limited are hereby called upon to submit a proof of their claims, on or before 7th August 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 12/07/2022
Place: Kolkata, West Bengal
Vivek Gupta (Liquidator)
IBBI/PA-001/PA-P-02370/2021-2022/13590

SIMPLEX REALTY LIMITED
CIN: L17110MH1912PLC000351
Registered Office: 30, KESHAVARAO KHADYE MARG, SANT GADGE MAHARAJ CHOWK, MUMBAI- 400 011
Tel No: +91 22 2308 2951 Fax No: +91 22 2307 2773
Website : www.simplex-group.com E-mail : investors@simplex-group.com

NOTICE OF 109th ANNUAL GENERAL MEETING, REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

Notice is hereby given that 109th Annual General Meeting (AGM) of the **Simplex Realty Limited** is scheduled to be held on Wednesday, the 3rd August, 2022, at 11:30 a.m., through Video Conferencing (VC)/Other Audio-Visual Means (OAVM), in compliance with the General Circular No. 02/2022 dated 5th May 2022 read with General Circulars No. 14/2020 dated 8th April, 2020, General Circular No. 17/2020 dated 13th April, 2020 and General Circular No. 20/2020 dated 5th May, 2020 (collectively referred to as "MCA Circulars") and SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2022/62 dated 13th May 2022 read with SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020 (collectively referred to as "SEBI Circulars"), to transact the Ordinary and Special Businesses as set out in the Notice.

In Compliance with the above circulars, electronic copies of the Notice of the AGM alongwith the Annual Report for the Financial Year 2021-2022 have already been sent to the shareholders whose email addresses are registered with the Company or Registrar and Share Transfer Agent or Depositories.

The Notice of the AGM and the Annual Report are also available on the Company's website i.e., www.simplex-group.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com as well as on the website of BSE at www.bseindia.com.

Notice is also hereby given that pursuant to Section 91 of the Companies Act, 2013, (the Act) read with the applicable Rules made thereunder and the Regulation 42 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015, (the Listing Regulations) that the Registrar of Members and the Share Transfer Books of the Company will remain close from Thursday, the 28th July, 2022 to Wednesday, the 3rd August, 2022 (both days inclusive) for the purpose of the AGM and payment of dividend for the Financial Year 2021-2022, subject to approval of Members at the ensuing AGM.

In compliance with provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Regulation 44 of the Listing Regulations, the Company is providing to its Members the facility of remote e-voting before as well as during the AGM in respect of the business to be transacted at the 109th AGM and for this purpose, the Company has appointed National Securities Depository Limited (NSDL) for facilitating voting through electronic means.

Members whose names appear in the Register of Members/List of Beneficial Owners as maintained by Central Depository Services (India) Limited (CDSL) and/or National Securities Depository Limited (NSDL) as on Wednesday, 27th July, 2022, i.e. Cut-Off Date, only, shall be entitled to avail the facility of remote e-voting before / during the AGM. The Board of Directors has appointed Mr. Ravi Sharma, Proprietor of M/s Ravi Sharma and Associates, as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.

Details of e-voting Schedule are as under/

- Date of completion of sending of Notice: Monday, 11th July, 2022.
- Date and time of commencement of e-voting: Sunday 31st July, 2022 at 9:00 a.m.;
- Date and time of end of e-voting: Tuesday, 2nd August, 2022 at 5:00 p.m.;
- Cut-off date: Wednesday, 27th July, 2022.
- E-Voting shall not be allowed beyond 5.00 p.m. Tuesday, 2nd August, 2022.
- The voting rights of the Members shall be in proportion to their shareholding of the paid-up equity capital of the Company as on Wednesday, 27th July, 2022 ("Cut-off Date").
- Any person who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and holding shares as on the Cut-off date i.e. Wednesday, the 27th July, 2022, may obtain User ID and password by sending an email to evoting@nsdl.co.in. However, Members who are already registered with NSDL for remote e-voting, can use their existing User ID and password for casting their votes.
- For the process and manner of E-voting (both remote e-voting and voting at the time of AGM) and also for attending the AGM through VC/OAVM, members may go through the instructions in the Notice concerning AGM and in case you have any queries or issues regarding e-voting may refer the frequently asked questions (FAQs) for shareholders available at the download section at www.evoting.nsdl.com or contact NSDL on 1800 1020 990 / 1800 224 430
- In case of any grievances connected with facility for e-voting, please contact **Ms. Sarita Mote, Assistant Manager, NSDL**, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai 400 013. Email: evoting@nsdl.co.in / 1800 1020 990 / 1800 224 430. The members who require technical assistance before / during the Meeting to access and participate in the AGM can contact on above mentioned details of NSDL.

For Simplex Realty Limited
Sd/-
Kinjal P Shah
Company Secretary

Mumbai, 11th July, 2022

TCFC Finance Limited
CIN No. : L65990MH1990PLC025793
501-502, Raheja Chambers, Free Press Journal Marg, Nariman Point, Mumbai - 400 021.
E-mail : investorservices@tcfcfinance.com

NOTICE OF 31st ANNUAL GENERAL MEETING, BOOK CLOSURE AND FINAL DIVIDEND

NOTICE is hereby given that the 31st Annual General Meeting ("AGM") of the TCFC Finance Limited ("Company") will be held on Monday 8th August, 2022 at 11:00 a.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with general circular nos. 14/2020, 17/2020 and 20/2020 dated April 8, 2020, April 13, 2020 and May 5, 2020 respectively and clarification circular no. 02/21 dated January 13, 2021, other applicable circulars issued by the Ministry of Corporate Affairs and SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 and 13th May, 2022 (collectively referred to as "Relevant Circulars"), to transact the businesses as set out in the Notice of the AGM. Members will be able to attend the AGM through and VC/OAVM. Members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

In compliance with the Relevant Circulars, the Notice of the AGM and Annual Report for the financial year 2021-2022 will be sent to all members of the Company whose email addresses are registered with the Company/Depositories Participants ("DPs"). The aforesaid documents will also be available on the Company's website at www.tcfcfinance.com website of the Stock Exchange of India (SEBI Limited) at www.bseindia.com and the e-voting website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com. Members are requested to carefully read all the Notes set out in the Notice of the AGM, instructions for joining the AGM, manner of casting the vote through remote e-voting and through e-voting during the AGM.

Manner of registering/updating email addresses:

- Members holding the shares in physical mode, who have not registered/updated their email addresses with the Company, are requested to register/update the same by sending scanned copy of (i) signed



गजर विठ्ठलाचा रौप्यमहोत्सवी सोहळा उत्साहात

वातावर/औरंगाबाद

गजर विठ्ठलाचा या रौप्य महोत्सवी वर्षाच्या आषाढी एकादशी दिवशी विठ्ठल रक्षमिणी यांच्या विविध भक्ती गीतांनी औरंगाबादकरांची संध्याकाळ विठ्ठलाच्या भक्तीने प्रसन्न झाली.

या कार्यक्रमाला राष्ट्रवादी काँग्रेसचे अध्यक्ष खासदार शरद पवार, केंद्रीय रेल्वे राज्यमंत्री रावसाहेब दानवे यांच्या हस्ते दीप प्रज्वलन करण्यात आले.

यावेळी केंद्रीय अर्थ राज्यमंत्री डॉ. भागवत कराड, माजी खासदार चंद्रकांत खैरे, आमदार

अंबादास दानवे, माजी आरोग्यमंत्री राजेश टोपे, आमदार अतुल सावे, विक्रम काळे, आमदार नारायण कुचे, संतोष दानवे, सतिश चव्हाण, माजी महापौर नंदू घोडेले यांची उपस्थिती होती. तसेच शहरातील सर्व पक्षातील राजकीय नेत्यांची उपस्थित होते. या वेळी मराठी वाहिनीवरील विविध कलाकारांचा सत्कार व्यासपीठावरील मान्यवरांच्या हस्ते करण्यात आला.

या वेळी सर्व उपस्थित मान्यवर यांचे शाल, पुष्पगुच्छ, विठ्ठलाची मूर्ती भेट देण्यात आली. पंडित

भीमसेन जोशी, लता मंगेशकर, अजित कडकडे, उषा मंगेशकर, आनंद शिंदेसह लोकप्रिय विठ्ठलाची भक्ती गीते सादर करण्यात आली. तसेच हिंदी भक्ती गीते देखील यावेळी सादर करण्यात आली. यावेळी राजेश सरकटे, नितीन सरकटे, पावल सरकटे, संगीता भावसार, सारंगी वादक मिश्रा आणि बासुरी वादक यांनी सांगत केली. यावेळी अभिनेत्री नर उच्चावकर, अलका कुबल आणि जेष्ठ गायक सुरेश वाडकर, साधना सरगम, उषा मंगेशकर यांनी ऑनलाईन शुभेच्छा दिल्या.

IN THE COURT OF THE CIVIL JUDGE AT MEDIKERI
Ex. Case No. 35 of 2021
Decree Holders : M.R. Nagaraja Rao and others
Vs/
Judgment Debtors : Smt. Padmavathy and others
COURT NOTICE

To,
1. Raghavendra D. Rao, S/o late Diwakara S.Rao, Aged 48 years, Shree Prasad Apartments, No. A-201, Near Bhavikai High School, Parsik Road, Pakhadi, Kharegaon, Kalwa West, Thane-400605, Maharashtra.
2. Santhosh Kumar, S/o late P. S. Varadaiah, Aged 43 years, R/o Block No. 10, J Seetha Nivas, 1st Floor, Patkar Road, Dombivili East, 421201, Maharashtra.
3. Ramakrishna S. Rao, S/o late P. Srinivasa Rao, Aged 66 years, R/o Building No. 38, Room No. 1213, Ground Floor, Tagore Nagar, Dhanalaxmi Housing Co-operative Society, Vikhroli East, Mumbai-400083, Maharashtra.
4. Smt. Vasundhara Jayawanth, W/o Jayawanth, Aged 63 years, R/o Building No. 38, Room No.1213, Ground Floor, Tagore Nagar, Dhanalaxmi Housing Co-operative Society, Vikhroli East, Mumbai-400083, Maharashtra.

Whereas, the Decree holders above named, have instituted the above numbered Execution petition, praying to execute the Judgment and Decree passed by the Learned Principal Civil Judge at Madikeri, in O.S.No. 315/1989 and dated 30/9/1999 and F.D.P.No. 3/2008 dated 25/10/2018, for the reliefs mentioned in the Decree, against the Judgment debtors and you range as Judgment debtors number 7, 9, 15, 16, respectively, In the above Execution Petition, you are hereby called upon to appear before the said Court on 26/7/2022, either in person or through an Advocate, if you have any contest for the grant of the reliefs prayed for by the Decree holders in the Execution petition and if you fail to appear as noted above, on the said date, the Court will hear and dispose of the Execution petition, in your absence.

SEAL

By order of the Court
C.M.O.
Court of the Principal
Civil Judge at Medikeri
Principal Officer Civil Judge & JMFC
Court Medikeri Kodag

राष्ट्रीय कंपनी विधि न्यायधिकरण
मुख्य न्यायाधीशसमोर
सी.पी. (सीएए)/११९(एमबी) २०२२
प्रति,
सी.ए. (सीएए)/४४(एमबी) २०२२
कंपनी अधिनियम २०१३ च्या प्रकरणी

आणि
कंपनी अधिनियम २०१३ च्या कलम २३० ते २३२ आणि कंपनी अधिनियम २०१३ सह कंपनी (तडडो), व्यवस्था आणि एक्झिक्युशन नियम २०१६ च्या अन्य लागू असणाऱ्या तरतुदींच्या प्रकरणी

आणि
बोहरा अण्ड कंपनी प्रायव्हेट लिमिटेड ('बोसीपीएल' किंवा 'हस्तांतरणकर्ता' कंपनी १) आणि मॉलिन टॉवर प्रायव्हेट लिमिटेड ('एमटीपीएल' किंवा 'हस्तांतरणकर्ता' कंपनी २) यांचे वसुधा कमांडिटीज प्रायव्हेट लिमिटेड ('व्हीसीपीएल' किंवा 'हस्तांतरित कंपनी') आणि त्यांचे प्रत्येकांचे भागधारक यांच्यावर एक्झिक्युशनच्या याजनेच्या ('योजना' किंवा 'सरदर योजना') प्रकरणी.

वसुधा कमांडिटीज प्रायव्हेट लिमिटेड, ही कंपनी अधिनियम १९५६ च्या तरतुदीअंतर्गत न्याय झाली असून त्यांचे नोंदीकृत कार्यालय, ए-७०५, ७वा मजला, ए-विंग, कृष्ण हिजली, दत्त मंदिर मार्ग, सांताक्रुझ(पूर्व), मुंबई ४०००५३, ... हस्तांतरित कंपनी / महाराष्ट्र, भारत येथे आहे. CIN - U51109MH1969PTC327583) हृतीय याचिकाद्वारे

याचिकाच्या सुनावणीची सूचना

बोहरा अण्ड कंपनी प्रायव्हेट लिमिटेड ('बोसीपीएल' किंवा 'हस्तांतरणकर्ता' कंपनी १) आणि मॉलिन टॉवर प्रायव्हेट लिमिटेड ('एमटीपीएल' किंवा 'हस्तांतरणकर्ता' कंपनी २) यांचे वसुधा कमांडिटीज प्रायव्हेट लिमिटेड ('व्हीसीपीएल' किंवा 'हस्तांतरित कंपनी') आणि त्यांचे प्रत्येकांचे भागधारक यांच्यावर एक्झिक्युशनच्या याजनेच्या ('योजना' किंवा 'सरदर योजना') मसुद्याच्या आदारासाठी वसुधा कमांडिटीज प्रायव्हेट लिमिटेड / याचिकाद्वारे कंपनी यांनी कंपनी अधिनियम २०१३ च्या कलम २३० ते २३२ अंतर्गत दिनांक ७ जून २०२२ रोजी याचिका दाखल केली होती आणि सरदर याचिका सुनावणीसाठी राष्ट्रीय कंपनी विधि न्यायधिकरणच्या मुख्यालयासमोर ('नॅशनल एक्झिक्युटिव्ह') दिनांक ५ ऑगस्ट २०२२ रोजी ठेवण्यात आली आहे. कोणत्याही व्यक्तीने सरदर याचिकास समर्थन किंवा विरोध काढायचा असल्यास त्याची याचिकाद्वारे याचिका अर्जाव्यवस्था, त्याच्या उद्देशाशी, त्यांनी किंवा त्यांच्या अधिकाऱ्यांनी स्वामित्व केल्या सूचना यांचे नाव व पत्त्यासह, याचिकाद्वारे यांच्या अधिकाऱ्यास याचिका सुनावणीसाठी नियमित केलेल्या ताखेपुढी कमीत कमी दोन दिवशी मिळेल अशा रितीने पाठवावी. जर त्यांना याचिका विरोध काढायचा असल्यास, विरोधाची पारंपरीकरी किंवा त्यांच्या प्रतिज्ञापत्राची प्रत असा सुचनांवर आधारित सादर करावी. कोणत्याही व्यक्तीने याचिकांची प्रत हीच असल्यास त्यासाठी विहित शुल्क भरल्यास ती निमन्यायाधीशाकडून उपस्थित करून देण्यात येईल.

दिनांक १२ जुलै २०२२

हेमंत सेठी ऑर्डर कंपनी
याचिकाद्वारे यांचे अधिवक्ता /
व्याख्या /
१६०२ नव परमाणु, अगर सिनेमाच्या माग, चंद्र, मुंबई ४०००४९

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
Civil Application No.1202 of 2016 in
First Appeal Stamp No.12484 of 2015
Member, MACT , Mumbai.
Application No. 1328 of 2007
THE NEW INDIA ASSURANCE CO. LTD.Appellant
through Advocate : D. R. MAHADIK
Versus
MRS. CHANDRAKALA SATYAM YADAV &ORSRespondents
To
R. NO.1: MRS. CHANDRAKALA SATYAM YADAV,
R/AT RAM RAHMID UDYOG NAGAR, L.B.S. SONAPUR,
BHANDUP, MUMBAI - 78
R. NO.3: RESHMA PRADIP JAGTAP,
149/1658, YASHO JYOTI CO-OP. HOUSING SOCIETY ,
SUBHASH NAGAR, CHEMBUR, MUMBAI - 71.

Applicant has made an application to this court as mentioned in the copy of the Civil Application.
Delay caused in preferring First Appeal may be condoned etc.

The said application came up for hearing in the court on the 27/08/2019 and as ordered therein, you are given notice that this application shall be placed on board for final hearing/final disposal (order) in this court on the 18/07/2022 or thereafter on any day after 14 (fourteen) days from the date of receipt of this notice by you. At that time, you, either in person or through your advocate of this court, appear in this court and show cause as to why the order as per the application of the applicant should not be passed. If you fail to appear and show cause as aforesaid, order as per application of the applicant or as may be deemed fit and proper will be passed.

Witness SHRI. PRADEEP NANDRAJOG & SHRI. DIPANKAR DATTA, Chief Justice, at Bombay aforesaid this 27th day of August 2019, & 06th day of June, 2022

sd/-
Clerk

SEAL

sd/-
Section Officer

sd/-
for Deputy Registrar

By order of the Court

परिशिष्ट 1
फॉर्म ए
जाहीर उद्घोषणा
(इन्सॉल्व्हन्सी अँड बँक्रेप्सी बॉर्ड ऑफ इंडिया
(रेव्ह्यूच्या परिमार्जन प्रक्रिया) रजिस्ट्रेशन, २०१७ चा रजिस्ट्रेशन १४)
व्हाईट आऊट ब्रेवरी प्रायव्हेट लिमिटेडच्या स्ट्रॅटेजिक/डिस्ट्रीब्यूशन माहितीसाठी

१. कोर्पोरेट व्यक्तीचे नाव	व्हाईट आऊट ब्रेवरी प्रायव्हेट लिमिटेड
२. कोर्पोरेट व्यक्तीचा व्यापकीत तारीख	२५/०७/२०१९
३. कोर्पोरेट व्यक्तीच्या अंतर्गत स्थापित / नोंदीकृत आहे ते प्राधिकरण	कंपनी निबंधक, महाराष्ट्र
४. कोर्पोरेट व्यक्तीचे कोर्पोरेट आयडेंटिटी क्रमांक	यु५५२०४एमएच२०१९पीटीसी२०२०१९
५. कोर्पोरेट व्यक्तीच्या नोंदीकृत कार्यालय आणि मुख्य कार्यालय (जर अस्तित्वात) त्याचा पत्ता	दुकान क्र. ०९, रौनक प्रसाद अपार्टमेंट, साई कृष्ण कॉम्प्लेक्स, काशीबाग, मिरांडा पूर्व, ठाणे, ठाणे ४०११०७, महाराष्ट्र.
६. कोर्पोरेट व्यक्तीचे परिमार्जन सुरू होण्याची तारीख	८ जुलै, २०२२
७. परिमार्जनाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदीकरण क्रमांक	श्री. विवेक गुप्ता नोंदीकृत पत्ता: टॉवर ७, फ्लॅट १८०५, उर्वला, ७८२, आनंदपुर मेन रोड, कोलकाता ७००१०७, आनंदपुर मेन रोड, रबी हॉस्पिटल, कोलकाता-७००१०७, पश्चिम बंगाल. ईमेल: gupta.vivekca@gmail.com +९१ ९८३९८ ०८०९९ आयसीडीआय/आयपीसी-००१/आयपी-सी-०२३०७/२०२१-२०२२/१३५९०
८. याचे सादर करण्याची अंतिम तारीख	७ ऑगस्ट, २०२२.

याद्वारे सूचना देण्यात येते की, व्हाईट आऊट ब्रेवरी प्रायव्हेट लिमिटेड यांनी ८ जुलै, २०२२ रोजी रेव्ह्यूच्या समापनाला सूचना झाली आहे.
याद्वारे व्हाईट आऊट ब्रेवरी प्रायव्हेट लिमिटेड च्या स्ट्रेटेजिक/डिस्ट्रीब्यूशन यांच्या यांच्या यांच्या घेणे घ्यावे ७ व्या संपूर्ण नमूद केलेल्या परमार्जन प्रायमरकांकडे ७ ऑगस्ट, २०२२ रोजीस किंवा पूर्वी पाठविण्यास सांगण्यात येत आहे.
निर्णय घेतल्यानंतर त्यांच्या यांच्या घेणे केलेले स्ट्रेटेजिक/डिस्ट्रीब्यूशन सादर करावेत. सर्व इतर स्ट्रेटेजिक/डिस्ट्रीब्यूशन यांच्या घेणे घ्यावेत किंवा: त्यासाठीच हा स्ट्रेटेजिक/डिस्ट्रीब्यूशन सादर करावेत.
बुकीचे आणि डिमांडासह कोणत्याही दावांच्या पुराव्यांचे सादरीकरण निमेष घ्यावे असेल.
दिनांक: १२/०७/२०२२
ठिकाण: कोलकाता, पश्चिम बंगाल

sd/-
Clerk

sd/-
Section Officer

sd/-
for Deputy Registrar

By order of the Court

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फोन : ०२० २५५० ५००० | सीआयएन : एल७०१००एमएच१९७७पीएलसी०१९९१६ | वेबसाईट : www.hdfc.com

लिवाव विक्री सूचना

(स्थावर मिळकत व तारणयुक्त मत्ता 'जेथे आहे तेथे', 'जशी आहे तशी' व 'आहे त्या स्थितीत' या तत्वावर)

ज्याआधी हाऊसिंग डेव्हलपमेंट कॉर्पोरेशन लिमिटेडचे ('एचडीएफसी लिमिटेड') प्राधिकृत अधिकारी म्हणून सिस्कुप्टीव्हडव्हेल अँड फिन्सट्रक्चरअल अँडसेस अँड फायनान्सिअल अँडसेस अँड फायनान्सिअल इंटरेस्ट (एफओसीएम) कल्ल, २००२ यांच्या कलम १३(१२) सहवाता नियम ३ अन्यचे प्रदान केलेल्या शक्तीचा वापर करून खालील रकाना (ए) मध्ये निर्देशित ज्यांची नावे आहेत, अशा कर्ज घेणारे/गहाणदार/हमीदार अथवा त्यांच्या मर्यादापासून कर्जदार/गहाणदार/कायदेशीर वारसदार, कायदेशीर प्रतिनिधी (ज्ञात वा अज्ञात) निष्पादक, प्रशासक उत्तराधिकारी आणि अभिहस्तांतरित यांना बोलवून अंर्घट्या कलम १३(२) अन्यचे मागणी सूचना निर्मित केली आहे. सदर मागणी सूचनेच्या प्राप्तीच्या तारखेपासून ६० दिवसांत थकबाकी रकमेचा भरणा करण्यासाठीची सूचना. तथापि, अशा निष्पादक, प्रशासक, उत्तराधिकारी आणि अभिहस्तांतरित यांच्याकडे उपलब्ध आणि/वा अशा कायदेशीर वारसदार आणि कायदेशीर प्रतिनिधी (ज्ञात वा अज्ञात) यांच्यावर उत्तराधिकाराने आलेल्या अशा मर्यात कर्जदार/गहाणदाराच्या इस्टेटच्या विस्तारासाठी दायित्व सदर कर्जदार/गहाणदाराच्या (मर्यादापासून) कर्जदार/गहाणदार/कायदेशीर वारसदार आणि कायदेशीर प्रतिनिधी (ज्ञात वा अज्ञात), निष्पादक, प्रशासक, उत्तराधिकारी आणि अभिहस्तांतरित यांच्याकडे उपलब्ध आणि/वा अशा कायदेशीर वारसदार आणि कायदेशीर प्रतिनिधी (ज्ञात वा अज्ञात) यांच्यावर उत्तराधिकाराने आलेल्या कसूरवार ठरले आहेत. एचडीएफसीच्या प्राधिकृत अधिकारी यांनी सदर अंर्घट्या कलम १३(४) मध्ये निर्देशित अधिकाराला प्रदान केलेल्या अधिकारांचा वापर करून खालील रकाना (ए) मध्ये निर्देशित ज्यांची नावे आहेत, आणि जे कर्ज परत करण्यास अयशस्वी झालेले आहेत आणि जे कर्जपूर्ती करू शकत नाहीत यांचे सदर कर्ज/धकीत रकमेच्या वसुलीसाठी येथील रकाना (सी) मध्ये दाखिलेच्या, एचडीएफसी लिमिटेड गहाणदार सदर स्वरूपात प्रसिद्ध (सी)/तारणमत्ता (बी) या ताबा घेतला आहे. प्राधिकृत अधिकार्याने सदर कर्जदार/गहाणदार/कायदेशीर वारसदार आणि कायदेशीर प्रतिनिधी (ज्ञात वा अज्ञात), निष्पादक, प्रशासक, उत्तराधिकारी आणि अभिहस्तांतरित ज्यांची नावे रकाना (ए) मध्ये निर्देशित केली आहेत, त्यांना सिस्कुप्टी इंटरेस्ट (एफओसीएम) कल्ल २००२ च्या नियम ८(६) अन्यचे सूचना दिलेली आहे की, त्यांनी न फेडलेले सर्व देणे सूचना मिळाल्यापासून ३० दिवसांत भरवा. अन्यथा प्राधिकृत अधिकारी आता वरील नियमावलीच्या नियम ८(५) मधील नमूद कोणत्याही पद्धतीचा वापर करून खालील नमूद स्थावर मिळकत (सी)/तारणमत्ता (बी) च्या विक्रीची कार्यवाही करेल. रकाना (ए) मध्ये खालील नमूद केल्याप्रमाणे सदर कर्जदार/गहाणदार/हमीदार अथवा त्यांच्या मर्यादापासून कर्जदार/गहाणदार/हमीदार/कायदेशीर वारसदार आणि कायदेशीर प्रतिनिधी (ज्ञात वा अज्ञात) निष्पादक, प्रशासक, उत्तराधिकारी आणि अभिहस्तांतरित आणि सर्वसामान्यांना याद्वारे सूचित करण्यात येते की, सिस्कुप्टी इंटरेस्ट (एफओसीएम) कल्ल २००२ च्या नियम ८(५)(सी) अन्यचे दृष्टीसमोर ठेवल्याप्रमाणे मोहोरबंद पाकिटातून जनतेकडून निविदा मागवून 'जेथे आहे तेथे', 'जशी आहे तशी' व 'आहे त्या स्थितीत' तत्वावर रकाना (सी) मध्ये नमूद केलेली स्थावर मिळकत (सी)/तारण मत्तेची विक्री होईल आणि प्रयोग अटी, शर्ती आणि अस्वीकार सापेक्ष असेल.

अनु. क्र.	कर्जदार/गहाणदार/हमीदार/कायदेशीर वारसदार आणि कायदेशीर प्रतिनिधी (ज्ञात वा अज्ञात) निष्पादक, प्रशासक, उत्तराधिकारी आणि अभिहस्तांतरित यांचे नाव	एकूण थकबाकी रकम रु. (सुसह्याटेवीसह)	सुरक्षापोटी स्थावर मालमत्तेचे वर्णन (१ स्के. मी. १०.७५ स्के. फूट इतका आहे)	१. राखीव किंमत (रु.) २. इसारा अनामत रकम (रु.) ३. ताबा प्रकार	१. राखीव किंमत (रु.) २. इसारा अनामत रकम (रु.) ३. प्रत्यक्ष	पाहणी करण्याची तारीख व वेळ	निविदा सादर करण्याची शेवटची तारीख	निविदा उपडण्याची तारीख, वेळ व ठिकाण
	(ए)	(बी)	(सी)	(डी)	(ई)	(ई)	(एफ)	(जी)
१.	अ) कर्जदार/गहाणदार : श्रीमती रेडिज सिता राजनिश आणि डॉ. रेडिज राजनिश वसंत	रु. २९,९१,५७९/- २८ फेब्रुवारी, २०२१ पर्यंत*	फ्लॅट क्रमांक ३०१ आणि ३०४, तिसरा मजला, सरस्वती एन्क्लेव्ह, सहई नं. २९८, हिस्सा नं. १, सीटीएस नं. ५२८२ आणि ५२८३, खेड, चिपळूण, रत्नागिरी क्षेत्रफळ - अंदाजे एकूण बिल्टअप एरिया १२६३ स्क्वे.फूट (११७.३७९ स्क्वे.मी.).	१. रु. २४,५०,०००/- २. रु. २,४५,०००/- ३. प्रत्यक्ष	१. रु. २४,५०,०००/- २. रु. २,४५,०००/- ३. प्रत्यक्ष	१ ऑगस्ट, २०२२ (स. ११ ते सायं. ५ पर्यंत)	२३ ऑगस्ट, २०२२ (सायं. ५ पर्यंत)	२४ ऑगस्ट, २०२२ (स. ११.३० वा.) चिपळूण कार्यालय
२.	अ) कर्जदार/गहाणदार : श्रीमती रेडिज राजनिश वसंत आणि श्रीमती रेडिज सिता राजनिश	रु. ११,२२,३१३/- २८ फेब्रुवारी, २०२१ पर्यंत*	कमर्शियल नं. ०६, तळमजला, सरस्वती एन्क्लेव्ह, सहई नं. २९८, हिस्सा नं. १, सीटीएस नं. ५२८१, ५२८२ आणि ५२८३, खेड, चिपळूण, रत्नागिरी. क्षेत्रफळ - अंदाजे कापेट एरिया १६ स्क्वे.मी. (१७२.२२ स्क्वे.फूट).	१. रु. १३,९०,०००/- २. रु. १,३१,०००/- ३. प्रत्यक्ष	१. रु. १३,९०,०००/- २. रु. १,३१,०००/- ३. प्रत्यक्ष	१ ऑगस्ट, २०२२ (स. ११ ते सायं. ५ पर्यंत)	२३ ऑगस्ट, २०२२ (सायं. ५ पर्यंत)	२४ ऑगस्ट, २०२२ (दु. १२.०० वा.) चिपळूण कार्यालय
३.	अ) कर्जदार/गहाणदार : श्री. महाडिक संदीप सखाराम आणि श्रीमती महाडिक निधिला संदीप आणि यश मोटर	रु. १७,७७,७०८/- २८ फेब्रुवारी, २०२१ पर्यंत*	फ्लॅट नं. १०२, पहिला मजला, पॅराडाइस पार्क, सहई नं. ५३, हिस्सा नं. (७बी/१) ९ आणि (७बी२) १०, सीटीएस नं. २६८२/१ए आणि २६८२/बी, चिपळूण, रत्नागिरी. क्षेत्रफळ - अंदाजे बिल्टअप एरिया ८४४.८६ स्क्वे.फूट (८७.७०४ स्क्वे.मी.).	१. रु. १८,००,०००/- २. रु. १,८०,०००/- ३. प्रत्यक्ष	१. रु. १८,००,०००/- २. रु. १,८०,०००/- ३. प्रत्यक्ष	१ ऑगस्ट, २०२२ (स. ११ ते सायं. ५ पर्यंत)	२३ ऑगस्ट, २०२२ (सायं. ५ पर्यंत)	२४ ऑगस्ट, २०२२ (स. ११.३० वा.) चिपळूण कार्यालय
४.	अ) कर्जदार/गहाणदार : श्री. निवटे चंद्रकांत राजाराम आणि श्रीमती निवटे प्रणिता चंद्रकांत	रु. २७,६८,८४२/- ३० जून, २०२१ पर्यंत*	फ्लॅट नं. १०१, स्टिपल तळमजला (म्हणजे पहिला मजला), वेदिका रेसिडेन्सी, बिल्डिंग नं. १, एस.नं.१०७, १०२, चौभाखिंड, महाड, रायगड. क्षेत्रफळ - अंदाजे बिल्टअप एरिया ८१४ स्क्वे.फूट (७५.६२ स्क्वे.मी.) व त्याचा कार्पेट एरिया क्षेत्रफळ अंदाजे ५८१.७९ स्क्वे.फूट (५४.७० स्क्वे.मी.)	१. रु. २०,५०,०००/- २. रु. २,०५,०००/- ३. प्रत्यक्ष	१. रु. २०,५०,०००/- २. रु. २,०५,०००/- ३. प्रत्यक्ष	१ ऑगस्ट, २०२२ (स. ११ ते सायं. ५ पर्यंत)	२३ ऑगस्ट, २०२२ (सायं. ५ पर्यंत)	२४ ऑगस्ट, २०२२ (दु. १०.०० वा.) चिपळूण कार्यालय
५.	अ) कर्जदार/गहाणदार : श्री. सुर्वे सचिन दत्ताराम आणि श्रीमती सुर्वे वनमाला दत्ताराम	रु. ११,७०,७८३/- ३० जून, २०२० पर्यंत*	फ्लॅट नं.३०५, तिसरा मजला, साई केदार रेसिडेन्सी, सहई नं./गट नं.२०४, हिस्सा नं. २, सावरदे, रत्नागिरी. क्षेत्रफळ - अंदाजे बिल्टअप एरिया ७०० स्क्वे.फूट (६५.०३ स्क्वे.मी.).	१. रु. १३,००,०००/- २. रु. १,३०,०००/- ३. प्रत्यक्ष	१. रु. १३,००,०००/- २. रु. १,३०,०००/- ३. प्रत्यक्ष	१ ऑगस्ट, २०२२ (स. ११ ते सायं. ५ पर्यंत)	२३ ऑगस्ट, २०२२ (सायं. ५ पर्यंत)	२४ ऑगस्ट, २०२२ (दु. १.३० वा.) चिपळूण कार्यालय
६.	अ) कर्जदार/गहाणदार : श्री. डेरे अनंत वामन आणि सौ. डेरे आताची अनंत	रु. २४,८२,७४८/- ३१ मे, २०१९ पर्यंत*	फ्लॅट नं. ५०४, ५वा मजला, ग्रीन कोव्ह अपार्टमेंट्स, बिल्डिंग ए, एस.नं.२४, हिस्सा नं.३ए, ३बी, सीटीएस नं.६१४३, ६१४५ ते ६१४७, कापसळ, चिपळूण. क्षेत्रफळ - अंदाजे कार्पेट एरिया ६१९ स्क्वे.फूट (५७.५० स्क्वे.मी.) सोबत लगतचे संलग्न टॅरेस क्षेत्रफळ अंदाजे ९८ स्क्वे.फूट (९.१० स्क्वे.मी.)	१. रु. २३,००,०००/- २. रु. ३,३०,०००/- ३. प्रत्यक्ष	१. रु. २३,००,०००/- २. रु. ३,३०,०००/- ३. प्रत्यक्ष	१ ऑगस्ट, २०२२ (स. ११ ते सायं. ५ पर्यंत)	२३ ऑगस्ट, २०२२ (सायं. ५ पर्यंत)	२४ ऑगस्ट, २०२२ (दु. २.०० वा.) चिपळूण कार्यालय
७.	अ) कर्जदार/गहाणदार : श्री. खडपोलकर लयाकतअली महम्मद आणि सौ. खडपोलकर शमा लयाकत	रु. १८,९६,६९९/- ३१ ऑक्टोबर, २०१७ पर्यंत*	फ्लॅट नं. २०५, दुसरा मजला, बिल्डिंग डी, पंचांगा, एस.नं.८८/(१/२)१८, ८९/१, ८९/२, ८९/३, ७८/(१/२)६, कविलकॉटी, बांदल हायस्कूलच्या मागे, चिपळूण, रत्नागिरी. क्षेत्रफळ - अंदाजे कार्पेट एरिया ६३७.९ स्क्वे.फूट (५९.२८ स्क्वे.मी.) व बिल्ट अप एरिया क्षेत्रफळ अंदाजे ९६२.०० स्क्वे.फूट (८४.४०५ स्क्वे.मी.).	१. रु. २१,२५,०००/- २. रु. २,१२,५००/- ३. प्रत्यक्ष	१. रु. २१,२५,०००/- २. रु. २,१२,५००/- ३. प्रत्यक्ष	१ ऑगस्ट, २०२२ (स. ११ ते सायं. ५ पर्यंत)	२३ ऑगस्ट, २०२२ (सायं. ५ पर्यंत)	२४ ऑगस्ट, २०२२ (दु. २.३० वा.) चिपळूण कार्यालय
८.	अ) कर्जदार/गहाणदार : श्री. कारेकर दिलीप पांडुरंग व श्री. कारेकर साहील दिलीप	रु. १७,२२,४७५/- ३० जून, २०२० पर्यंत*	फ्लॅट नं.२०२, दुसरा मजला, सुप्रिया रेसिडेन्सी, सहई नं. ८४ (ए२/१), हिस्सा नं.८, संगणकीकरणानंतर ८४, कविलकॉटी, बांदल हायस्कूलच्या मागे, चिपळूण, रत्नागिरी. क्षेत्रफळ - अंदाजे बिल्टअप एरिया ७७४.२८ स्क्वे.फूट (७१.९३३ स्क्वे.मी.).	१. रु. १६,५०,०००/- २. रु. १,६५,०००/- ३. प्रत्यक्ष	१. रु. १६,५०,०००/- २. रु. १,६५,०००/- ३. प्रत्यक्ष	१ ऑगस्ट, २०२२ (स. ११ ते सायं. ५ पर्यंत)	२३ ऑगस्ट, २०२२ (सायं. ५ पर्यंत)	२४ ऑगस्ट, २०२२ (दु. ३.०० वा.) चिपळूण कार्यालय
९.	अ) कर्जदार/गहाणदार : श्री. हिवळे अभिजित अशोक व श्रीमती हिवळे मन्नता अभिजित	रु. १७,७९,२३३/- ३० नोव्हेंबर, २०२१ पर्यंत*	घर नं. ३०९, दुसरा मजला, सन शाइन, विंग बी, सहई नं. ९५(९५), हिस्सा नं. (४/१९)९ आणि सहई नं. १०५ हिस्सा नं. (१/४)४८, चिपळूण, रत्नागिरी. क्षेत्रफळ - अंदाजे बिल्टअप एरिया ६२० स्क्वे.फूट (५७.६२ स्क्वे.मी.).	१. रु. १४,००,०००/- २. रु. १,४०,०००/- ३. प्रत्यक्ष	१. रु. १४,००,०००/- २. रु. १,४०,०००/- ३. प्रत्यक्ष	१ ऑगस्ट, २०२२ (स. ११ ते सायं. ५ पर्यंत)	२३ ऑगस्ट, २०२२ (सायं. ५ पर्यंत)	२४ ऑगस्ट, २०२२ (दु. ३.३० वा.) चिपळूण कार्यालय
१०.	अ) कर्जदार/गहाणदार : श्री. कोत्रे रामचंद्र गणपत, सौ. कोत्रे सैश्वरी रामचंद्र आणि श्री. रामचंद्र जी. कोत्रे	रु. १६,९३,९३७/- ३० नोव्हेंबर, २०२१ पर्यंत*	कमर्शियल शाॅन नं. एस सी-१, एस सी-२ आणि एस सी-३, तळमजला, चंद्रताला आर्केड, सहई नं.७१, हिस्सा नं. १/१+२+१४+१५+१५/२+१६/२+१७/१बी८०+८१, प्लॉट नं. २४ आणि २५, नाचणे, रत्नागिरी. क्षेत्रफळ - अंदाजे एससी-१ए वा बिल्टअप एरिया ८५ स्क्वे.फूट (९.१४.९४ स्क्वे.फूट) एस सी-२ वा बिल्टअप एरिया क्षेत्रफळ अंदाजे ७८ स्क्वे.मी. (८३९.५९ स्क्वे.फूट) व एस सी-३ वा बिल्टअप एरिया क्षेत्रफळ अंदाजे ८५ स्क्वे.मी. (९१४.९४ स्					